

FAO No. 1 of 2012

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms AR Nath,
Advocate, for the appellant.

List on 04.11.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

LA Appeal No. 1 of 2012

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri H Kharmih,
Advocate, for the appellant.

List on 28.10.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

MC No. 25 of 13
IN WP(C) No. 16 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case for final hearing in due course
along with WP(C)No. 16 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

MC No. 112 of 13
IN WA No. 6 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List on 28.10.2013 along with WA No. 6 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

MC No. 282 of 13
IN WP(C) No. 247 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this matter on 15.11.2013 for admission
hearing along with WP(C)No. 247 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

MC No. 294 of 13
IN WP(C) No. 262 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR
SINGH

List this matter after three weeks along with
WP(C)No. 262 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

MC No. 310 of 13
IN WP(C) No. 203 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this matter on 15.11.2013 along with WP(C)No.
203 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

MC No. 452 of 12
IN WA No. 35 of 2012

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List on 28.10.2013 along with WA No. 35 of 12.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

MC No. 454 of 12
IN WA No. 36 of 2012

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List on 28.10.2013 along with WA No. 36 of 2012.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

MC No. 507 of 12
IN WP(C) No. 356 of 2012

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List on 08.11.2013 for final hearing along with
WP(C)No. 356 of 2012.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WA No. 6 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Passed over at the request of Advocate for the
appellant.

List on 28.10.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WA No. 35 of 2012

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Passed over at the request of Shri AH Hazarika,
Advocate for the respondents.

List on 28.10.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WA No. 36 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Passed over at the request of Advocate for the
respondents.

List on 28.10.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 16 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri S Jindal, Advocate, present for the writ petitioner.

Shri KS Kynjing, Advocate General, present for the respondents No. 1 to 3.

Heard.

Admit the petition.

Respondent No. 2 has already filed the counter affidavit. Others have not filed it.

List this writ petition for final hearing in due course.

The interim order dated 11.02.2013 is extended till the next date of hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 126 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri HL Shangreiso, Advocate, present for the writ petitioner.

Shri R Deb Nath, CGC, present for the respondents No. 1 and 2.

Shri S Sen Gupta, GA, present for the respondents No. 3 and 4.

Learned counsel for the writ petitioner prays for and is allowed further one week's time to file rejoinder affidavit.

List this matter after one week.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 201 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri R Kar, Advocate, present for the writ petitioner.

Shri S Sen Gupta, Advocate, present for the respondents No. 1 to 4.

Shri PN Nongbri, Advocate, present for respondent No. 5.

Learned counsel for the respondents pray for and are allowed further four weeks' time to file counter affidavit.

List after four weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 203 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri AS Siddique, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, present for respondents No. 1 to 2.

Shri S Dey, Advocate, present for respondent No. 3.

Shri K Paul, Advocate, present for respondents No. 4, 5 and 6.

Counter affidavits have been filed on behalf of the respondents No. 1 and 2 and respondents No. 4 to 6. Same be taken on record.

Learned counsel for the writ petitioner prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 1 and 2 and the one filed on behalf of respondents No. 4,5 and 6.

List this matter on 15.11.2013 for admission. Meanwhile, respondent No. 3 is also allowed to file its counter affidavit.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 204 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR
SINGH

List this matter on 15.11.2013 along with
WP(C)No. 203 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 247 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this matter on 15.11.2013 for admission
hearing along with WP(C)No. 203 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 255 of 2012

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

ORAL: HON'BLE PRAFULLA C. PANT, CHIEF JUSTICE

Shri S Sen, Advocate, present for the writ petitioners.

Shri AH Hazarika, Advocate, present for the respondents.

Heard.

By means of this writ petition, the writ petitioners have challenged the acquisition of their land and they have further pleaded that their application may be referred to the competent Reference Court under Section 18 of the Land Acquisition Act, 1894.

Brief facts of the case are that the present 35 writ petitioners have pleaded that their land situated in Mendipathar was acquired in the year 2009 for construction of Railway Line from Dudhnoi to Mendipathar after issuance of notification under Section 4 and under Section 6 of the Land Acquisition Act, 1894. The possession of the land was taken in the year 2010. It is admitted by the writ petitioners that they received the compensation determined by the Land Acquisition Officer but under protest.

Learned counsel for the writ petitioners further submitted that application for reference was made by the writ petitioners before the Deputy Commissioner of that area but the same was not referred so far to the competent authority. The writ petitioners have claimed the parity regarding quantum of compensation which was paid to other similarly situated land owners.

On the other hand, learned counsel for the respondents submitted that there was no reference application made by the writ petitioners under the law.

Having heard the learned counsel for the parties, we are not inclined to interfere with the acquisition proceeding in the above circumstances. However, we are of the opinion that the writ petitioners may be allowed to make application in accordance with law before the Deputy Commissioner/authority concerned to make reference under Section 18 of the Land Acquisition Act, 1894 to the Reference Court.

Accordingly, the writ petition is summarily disposed of with the observation that the writ petitioners may make an application for reference in accordance with law within a period of one month from today, and the Deputy Commissioner may make a reference under Section 18 of the Act to the Reference Court. It is further observed that before making such reference, the Deputy Commissioner, Williamnagar, may consider the application for condonation of delay, if any, moved by the writ petitioners in accordance with law.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 262 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri SC Shyam, Sr. Advocate, present for the writ petitioners.

Shri R Jha, Advocate, present for the respondent.

Heard.

This writ petition is directed against the judgment and order dated 11.12.2012, passed by the Central Administrative Tribunal, Guwahati, in Original Application No. 26 of 2012, whereby the Tribunal has directed payment of pension under the Old Pension Scheme, to the applicant before it (present respondent).

Admit the writ petition.

Learned counsel for the respondent prays for and is allowed three weeks' time to file counter affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 264 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri R Kar, Advocate, present for the writ petitioner.

Shri S Dey, Advocate, present for respondent No. 1.

Shri ND Chullai, Sr. GA, present for respondents No. 2 to 4.

Shri K Paul, Advocate, present for respondents No. 5 and 6.

Counter affidavit has been filed on behalf of respondents No. 5 and 6. Same be taken on record.

Learned counsel for the writ petitioner prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 5 and 6. Meanwhile, respondent No. 1 and respondents No. 2 to 4 are allowed to file their counter affidavits.

List after three weeks along with WP(C)No. 203 of 2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 356 of 2012

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms R Dutta,
Advocate, holding brief for Shri K Paul, counsel for the
writ petitioner.

List on 08.11.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 398 of 2010

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms A Thangkhiew,
Advocate, holding brief for Shri M Chanda, counsel for
the writ petitioner.

List on 04.11.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13

WP(C) No. 437 of 2010

25.10.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms M Mahanta,
Advocate, holding brief for Shri S Chakraborty, counsel
for the writ petitioner.

List on 06.11.2013.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
25.10.13